

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
7094-7095/2017

(Arising out of impugned final judgment and order dated 21-12-2016 in CRLA No. 72/1982 21-12-2016 in CRLA No. 82/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MANI RAM & ORS. ETC.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(and IA No.92576/2017-EXEMPTION FROM FILING O.T. and IA No.92577/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-10-2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Aftab Ali Khan, AOR
Mr. Sajid Imam Naqvi, Adv.
Ms. Shumaila, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment due to personal difficulty, list after two weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR